

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 7/TT/2022

Subject	:	Petition for determination of transmission tariff for the 2019-24 tariff period for one no. of asset under “Baharampur (PowerGrid) - Bheramara (Bangladesh) 02nd 400 kV D/C transmission line (Indian Portion)” in Eastern Region.
Date of Hearing	:	27.10.2022
Coram	:	Shri I.S. Jha, Member Shri Arun Goyal, Member
Petitioner	:	Power Grid Corporation of India Limited (PGCIL)
Respondents	:	Bangladesh Power Development Board (BPDB)
Parties present	:	Shri Mukesh Khanna, PGCIL Shri B.B. Rath, PGCIL Shri D.K. Biwsal, PGCIL Shri Ashish Alankar, PGCIL Shri Amit Yadav, PGCIL

Record of Proceedings

Case was called out for hearing.

2. The representative of the Petitioner has made the following submissions:
 - a. The instant petition has been filed for determination of transmission tariff for the 2019-24 tariff period for 400 kV D/C (02nd) Baharampur (PowerGrid) - Bheramara (Bangladesh) transmission line and associated line {Indian Portion} bays at Baharampur sub-station under “Baharampur (PowerGrid)-Bheramara (Bangladesh) 02nd 400 kV D/C transmission line (Indian Portion)” in Eastern Region.
 - b. The investment approval of the project was accorded by Board of Directors of Petitioner vide Memorandum Ref.: C/CP/PA 1718-12-0C-IA012 dated 13.3.2018.
 - c. The scheduled COD was agreed between the parties as 24 months from the date of signing of the BPTA i.e. 1.3.2020.



d. COD of the instant asset has been claimed as 27.7.2020 in accordance with Regulation 5(2) of the 2019 Tariff Regulations as the downstream assets under BPDB were not ready then.

e. Due to RoW issues and Covid-19 pandemic, there was a delay of 148 days in declaration of commercial operation of the instant asset for which reasons alongwith chronological details have been provided in the petition.

f. Various emails and communications were sent to the BPDB regarding completion of Indian Portion of the transmission asset.

3. In response to a query of the Commission, the representative of the Petitioner informed that under Clause 3.3 of the BPTA entered between the Petitioner and BPDB, the tariff determined by the Commission is binding on the parties. He submitted that Bangladesh has also put its part of the line under commercial operation on 10.6.2021.

4. The Commission directed the Petitioner to file an affidavit stating that the petition has been brought to the knowledge of BPDB for their comments/ views, if any and also to submit documents regarding steering committee/ joint committee meetings between the parties regarding progress of the line by 11.11.2022 after properly serving copy to the Respondent, which may file a reply, if any, by 28.11.2022 and the Petitioner may file rejoinder, if any, by 9.12.2022.

5. Matter shall be listed for further hearing on 20.12.2022.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

